

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 10.07.2024 THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)


APPLICATION NUMBER :
PETITION NUMBER : CP/124/2020
NAME OF THE PETITIONER(S) : Ramaiya Pillai Thirumurugan
NAME OF THE RESPONDENTS : Golden Cashew Products Pvt Ltd & 4 Ors
UNDER SECTION : Sec 241-242 of CA 2013

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
-------	-------------------	---------------------------------------	-----------

- 1) N.P. S CHAWLA, Advocate
- 2) SINHA SHREY NIKMILESH, Advocate
- 3) SWASTIK VERMA, Advocate
- 4) Veera Manna..
- For Respondents

5) S. Sathish Counsel for Petitioners
Advocate

Subh



1 CP/124/2020

ORDER

Present: Ld. Counsel Shri. S Satish for the Petitioner.

R1 is the Company.

Ld. Counsel Shri. N P S Chawla for the Respondents No. 2, 3, 4
and 5.

Arguments on the maintainability of the petition heard.

Ld. Counsels for the parties are directed to file short synopsis of arguments not exceeding three pages giving the relevant case laws and paras within two weeks from today.

In the meantime, the parties may also explore possibility of some amicable settlement by sitting in presence of their Counsels.

List the petition for hearing on **28.08.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)

MG